#### LC No. 1413/16 Size Arora vs Yashansh Constructions

17.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments

in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LID No. 111/17

Rahul Goasai vs. Rajesh Aggarwal & Karan Aggarwal

17.07.2020

Present:

Sh. Santosh Singh, AR for the workman.

Sh. Pulkit Prakash, AR for the management.

The matter is fixed for hearing final arguments.

Notices to the ARs for both the parties were issued through whatsapp to advance arguments through video conference for today.

Today, both the Ld. ARs for the parties appeared through video conference and jointly requested to adjourn the matter for 05.09.2020, as both the Ld. ARs for the parties are out of stations.

In view of joint request made by the Ld. ARs for both the parties, matter is ordered to be listed for 05.09.2020 for hearing final arguments.

Ahlmad of this court is directed to send the copy of this order and copy of award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
17.07.2020

L:R No. 8396/16

17.C. 2020

Fresent:-

None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08 2020

20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LIR No. 8358/16
Likender Thakur vs Ritters Automation Pvt Ltd.

7.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of speading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 10.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

### No. 425/16 Voiral Singh vs R.S. International

**€2020** 

Freent:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of streaming of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id.

AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments

in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

## lo. 382/16 Wood Sharma vs M/s Devson Presstech Pvt Ltd.

17.07.2020

Prasent:-

None for the workman.

Sh. Sunil Kumar, AR for the managements through video conference.

The matter is fixed for today for hearing final arguments through

video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service of notice to the AR of the workman, he failed to appear through video conference.

Reader of this court has told to the court that despite of repeated calls by him to the AR of the workman, he is not attending the court, so, it appears to the court that the AR of the workman is not ready to advance argument through video conference, so, the matter is ordered to be listed in the enblocked date i.e.20.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court

## LID ... 424/16 Sulat Singh vs R.S. International

17.57 2020

Present-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld.

AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments

in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the

concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on

the official website of Delhi District Court.

LII >. 8393/16

Barawat vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the ld. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LIZ No. 72/18 Narender Singh vs M/s Haldiram Products (P) Ltd.

17.07.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld. AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the

enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LIR No. 8390/16 Parveen Bagga vs Samsung India Electronics India Pvt. Ltd and ors.

17.07.2020

Present:-

None for the parties.

The matter is fixed for filing reply to the application, filed by the workman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the ld. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08 2020

20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on

the official website of Delhi District Court.

## L.7 10. 383/16 Ramesh Choudhary vs M/s Devson Presstech Pvt Ltd.

17 07 2020

Plasent:-

None for the workman.

Sh. Sunil Kumar, AR for the managements through video conference. The matter is fixed for today for hearing final arguments through

Notices to the ARs of the parties were issued through whatsapp,but, video conference. despite of service of notice to the AR of the workman, he failed to appear through video conference.

Reader of this court has told to the court that despite of repeated calls by him to the AR of the workman, he is not attending the court, so, it appears to the court that the AR of the workman is not ready to advance argument through video conference, so, the matter is ordered to be listed in the enblocked date i.e.20.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the

concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on

the official website of Delhi District Court.

# L'R lo. 8395/16 Amrish Kumar vs Samsung India Electronics India Pvt. Ltd and ors.

17.07 2020

F. asent:-

None for the parties.

The matter is fixed for filing reply to the application, filed by the werkman and also for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of all the ARs of the parties are not available on the record, so, the court notices could not be issued to the Id. ARs for all the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for framing of issues in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



17.07.2020

Freent:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spanding of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id.

After the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 20.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

#### LID No. 678/19 ್ರೆಟ್ಸ್ಟ್ Dutt vs Ring Road Honda

17.67.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of அரு ading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld.

AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video

Accordingly, the matter stands adjourned for framing of issues in the conference.

Ahalmad of this court is directed to send the copy of this order to the enblocked date i.e. on 20.08.2020. concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.